RNI No. MAHENG /2009/35528

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ९१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (*3*) of article 348 of the Constitution of India, the following translation in English of the Dr. Babasaheb Ambedkar Technological University (Amendment) Bill, 2026 (L. A. Bill No. LXII of 2026), introduced in the Maharashtra Legislative Assembly on the 9th July 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. LXII OF 2026.

A BILL

further to amend the Dr. Babasaheb Ambedkar Technological University Act, 2014.

Mah. XXIX of 2014.

WHEREAS it is expedient further to amend the Dr. Babasaheb Ambedkar Technological University Act, 2014 for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

1. This Act may be called the Dr. Babasaheb Ambedkar Technological University (Amendment) Act, 2026. Short title.

Amendment of section 2 of Mah. XXIX of 2014.

2. In section 2 of the Dr. Babasaheb Ambedkar Technological University Act, 2014 (hereinafter referred to as "the principal Act"), after clause (*9*), the following clause shall be inserted, namely :— Mah. XXIX of 2014.

"(*9-a*) "Commission" means the Maharashtra State Commission for Higher Education and Development constituted under section 76 of the Maharashtra Public Universities Act, 2016.". Mah. VI of 2017.

Amendment of section 9 of Mah. XXIX of 2014.

3. In section 9 of the principal Act, in clause (g), for the words "Finance Officer" the words "Finance and Accounts Officer" shall be substituted.

Insertion of new section 14A in Mah. XXIX of 2014.

4. After section 14 of the principal Act, the following section shall be inserted, namely :—

Pro-Vice-Chancellor.

"**14A.** (*1*) The Pro-Vice-Chancellor shall be the academic and executive officer next to the Vice-Chancellor having purview of the entire University.

(*2*) The Pro-Vice-Chancellor shall be a person who is a distinguished academician having minimum ten years of experience as a Professor in any University or institute in the field of Engineering and Technology or ten years of academic or administrative experience in the field of Technical Education with a proof of having demonstrated academic leadership.

(*3*) The Pro-Vice-Chancellor shall be an *ex-officio* member of all authorities and committees and councils of the University.

(*4*) The Pro-Vice-Chancellor shall be a full time salaried officer of the University and shall work directly under the superintendence, direction and control of the Vice-Chancellor.

(*5*) Save as otherwise provided, pay and allowances admissible to him as well as the terms and conditions of his service shall be such as may be determined by the State Government, from time to time.

(*6*) The Executive Council shall, in consultation with the Vice-Chancellor, appoint a Pro-Vice-Chancellor for the University.

(*7*) The term of Pro-Vice-Chancellor shall be co-terminus with the term of office of the Vice-Chancellor or till he attains the age of sixty-five years, whichever is earlier.

(*8*) If a person receiving an honorarium from the Consolidated Fund of the State, or if a Principal of an affiliated college or a recognized institution or a university teacher is appointed as Pro-Vice-Chancellor, his terms and conditions of service shall not be altered to his disadvantage during his tenure as a Pro-Vice-Chancellor.

(*9*) The Pro-Vice-Chancellor shall act as the Chairperson of the authorities, bodies and committees, in the absence of the Vice-Chancellor.

(*10*) When the office of the Pro-Vice-Chancellor falls vacant or when the Pro-Vice-Chancellor is, by reason of illness or absence or any other cause, unable to perform the duties of his office, the Vice-Chancellor, may appoint a suitable person qualified to be appointed as Pro-Vice- Chancellor to officiate as Pro-Vice-Chancellor, till the Pro-Vice-Chancellor resumes office, or a new Pro-Vice-Chancellor assumes duty, as the case may be.

(*11*) The Pro-Vice-Chancellor may, by writing under his signature addressed to the Vice-Chancellor, after giving one month's notice resign from his office and shall cease to hold his office on the acceptance of his resignation by the Vice-Chancellor or from the date of expiry of the said notice period, whichever is earlier.

(*12*) The Pro-Vice-Chancellor may be removed from his office by the Executive Council on the recommendation of the Vice-Chancellor, if it is satisfied that the incumbent,—

(*a*) has become insane and stands so declared by a competent court; or

(*b*) has been convicted by a court for any offence involving moral turpitude; or

(*c*) has become an undischarged insolvent and stands so declared by a competent court; or

(*d*) has been physically unfit and incapable of discharging functions due to protracted illness or physical disability; or

(*e*) has willfully omitted or refused to carry out the provisions of this Act or has committed breach of any of the terms and conditions of service or any other conditions, prescribed by the State Government under sub-section (*4*) or has abused the powers vested in him or if, the continuance of the Pro-Vice-Chancellor in the office is detrimental to the interests of the University; or

(*f*) is a member of, or is otherwise associated with, any political party or any organization which takes part in politics, or is taking part in, or subscribing in aid of, any political movement or activity;

Explanation.—For the purposes of this clause, whether any party is a political party, or whether any organization takes part in politics or whether any movement or activity falls within the scope of this clause, the decision of the Vice-Chancellor thereon shall be final :

Provided that, the Pro-Vice-Chancellor shall be given a reasonable opportunity to show cause by the Vice-Chancellor before taking recourse for his removal under clauses (*d*), (*e*) and (*f*);

(*13*) The Pro-Vice-Chancellor shall,—

(*a*) be the principal academic planning and academic audit officer for the academic development programmes, including post-graduate teaching, research and extension programmes and collaborative programmes of the University;

(*b*) ensure that quality in education and central academic services is maintained by the University;

(*c*) be responsible for fostering intellectual interaction across the University and for ensuring that there is research and development and industry linkages;

(*d*) ensure that the long-term and short-term development plans of the University and its colleges in their academic programmes are duly processed and implemented through relevant authorities, bodies, committees and officers;

(*e*) recommend proposals to the Executive Council for the establishment of schools, departments, institutions of higher learning, research and specialized studies, centre of excellence, innovation and incubation centre, knowledge resource centre, fostering national and international linkages, academic services units, libraries, laboratories and museums in the University ;

(*f*) be the principal liaison officer with the external funding agencies for generating funds for the collaborative and development programmes of the University and monitor their proper utilization ;

(*g*) be responsible for establishing liaison for fostering and promoting collaboration between the University, colleges and national and international institutions and scientific, industrial and commercial organizations ;

(*h*) exercise such other powers and perform such other duties as prescribed under this Act or assigned to him, from time to time, by the Vice-Chancellor.".

Substitution of section 19 of Mah. XXIX of 2014.

5. For section 19 of the principal Act, the following section shall be substituted, namely :—

Finance and Accounts Officer.

"**19.** (*1*) The Finance and Accounts Officer shall be the principal finance, accounts and audit officer of the University. He shall be a full-time salaried officer and shall work directly under the superintendence, direction and control of the Vice-Chancellor.

(*2*) The Finance and Accounts Officer shall be a person who is a Chartered Accountant or a Cost Accountant, with professional experience of not less than five years.

(*3*) In case, the person possessing the qualifications and experience as specified in sub-section (*2*) cannot be appointed, the Finance and Accounts Officer may be appointed from amongst the Government Officers of the State Finance and Accounts Service, holding the post not below the rank of Deputy Director.

(*4*) The Finance and Accounts Officer shall be appointed by the Vice-Chancellor on the recommendation of the Selection Committee constituted for the purpose under this Act.

(*5*) The appointment of the Finance and Accounts Officer shall be for a term of five years or till he attains the age of superannuation, whichever is earlier, and he shall be eligible for re-appointment by selection on the recommendation of a Selection Committee constituted for the purpose, for only one more term of five years in the University.

(*6*) The Finance and Accounts Officer shall,—

(*a*) exercise general supervision over the funds of the University and advise the Vice-Chancellor as regards the finances of the University;

(*b*) hold and manage the funds, property and investments, including trust and endowed property, for furthering the objects of the University, with the approval of the Vice-Chancellor;

(*c*) ensure that the limits fixed by the University for recurring and nonrecurring expenditure for a year are not exceeded, and that all allocations are expended for the purposes for which they are granted or allotted;

(*d*) keep watch on the state of the cash and bank balances and investments;

(*e*) ensure effective revenue management by keeping watch on the process and progress of collection of revenue, and advise the Vice-Chancellor on the methods to be employed in this regard;

(*f*) perform the duties under clauses (*a*) to (*e*) as per the Maharashtra Universities Finance and Account Code;

(*g*) get the accounts of the University audited, regularly;

(*h*) ensure that the registers of buildings, land, equipment, machinery and other assets are maintained up-to-date and that the physical verification and reconciliation of these assets and other consumable material in all offices, conducted colleges, workshops and stores of the University are conducted regularly;

(*i*) propose to the Vice-Chancellor that explanation be called for unauthorized expenditure or other financial irregularities from any academic member or non-vacation academic staff or an officer of the University of the rank of Assistant Registrar or equivalent and above;

(*j*) propose to the Registrar that explanation be called from any non-academic member of the University, other than the teacher, non-vacation academic staff and an officer of the University of the rank of Assistant Registrar or equivalent and above, for unauthorized expenditure or irregularities in any particular case, and recommend disciplinary action against the persons in default;

(*k*) call for, from any office, centre, laboratory, conducted college, department of the University or University institution, any information and returns that he thinks necessary for the proper discharge of his financial responsibilities;

(*l*) maintain the minutes of the meetings of the Finance and Accounts Committee;

(*m*) be responsible for preparation and maintenance of accounts by double entry accounting system, on accrual basis, presenting the annual financial estimates (budget), statement of accounts and audit reports, to the Finance and Accounts Committee and to the Executive Council;

(*n*) prepare financial reports as required by the various authorities or bodies of the University, the State Government, the Central Government, the Central Educational Commissions or Councils, University Grants Commission and All India Council for Technical Education and any such body providing funds to the University;

(*o*) exercise such other powers and perform such other duties as prescribed by or under this Act or assigned to him by the Vice-Chancellor, from time to time.".

6. Section 20 of the principal Act shall be deleted. Deletion of section 20 of Mah. XXIX of 2014.

7. In section 29 of the principal Act, in sub-section (*1*),— Ammendment of section 29 of Mah.XXIX of 2014.

(*i*) for clause (*xix*), the following clause shall be substituted, namely :—

"(*xix*) to transfer by sale, lease or otherwise, any movable or immovable property on behalf of the University :

Provided that, in case of transfer by sale, lease or otherwise of immovable property prior approval of the State Government shall be necessary;";

(*ii*) in clause (*xliv*), for the words "Finance Officer" the words "Finance and Accounts Officer" shall be substituted.

Amendment of section 34 of Mah. XXIX of 2014.

8. In section 34 of the principal Act, in sub-section (*11*), the following proviso shall be added, namely :—

"Provided that, the financial powers, authorities, systems and processes regarding the financial transactions including building, construction, maintenance, repairs and purchases shall be as per the Maharashtra Universities Finance and Accounts Code prescribed under Uniform statutes issued under sub-section (*10*) of section 72 of the Maharashtra Public Universities Act, 2016.". Mah.VI of 2017.

Amendment of section 48 of Mah. XXIX of 2014.

9. In section 48 of the principal Act, for sub-section (*1*), the following sub-section shall be substituted, namely:-

"(*1*) The University shall prepare a comprehensive perspective plan for every five years, and get the same approved by the Commission for the location of colleges and institutions of higher learning in a manner ensuring equitable distribution of facilities for Engineering and Technology Education having due regard, in particular, to the needs of unserved and under-developed areas within the jurisdiction of the University. Such plan shall be prepared by the Planning and Evaluation (Monitoring) Board of the University, and shall be placed before the Academic Council and the Executive Council and shall, if necessary be updated every year. The Commission may modify the perspective plan, from time to time.".

Insertion of new sections 86A and 86B in Mah. XXIX of 2014.

10. After section 86 of the principal Act, the following sections shall be inserted, namely :—

Ombudsperson.

"**86A.** (*1*) There shall be an Ombudsperson in the University to deal with and decide all types of grievances of teachers and other employees of the University, affiliated and autonomous colleges and recognized institutions, other than those managed and maintained by the Central Government, State Government or a local authority.

(*2*) The Ombudsperson shall not deal with and decide the grievances against the State Government including its officials and the grievances which are within the jurisdiction of the University and Tribunal.

(*3*) The Vice-Chancellor shall recommend a panel of three retired Judges not below the rank of the District Judge, for being appointed as the Ombudsperson, for the consideration of the State Government.

(*4*) The State Government shall appoint one of the persons included in the panel of three persons recommended by the Vice-Chancellor to be the Ombudsperson for the University.

(*5*) The Ombudsperson shall be appointed for a term of three years from the date of assuming office, and shall be eligible for re-appointment for one more term :

Provided that, no Ombudsperson shall hold office after attaining the age of seventy years.

(*6*) The State Government may remove the Ombudsperson from his office, on the charges of proven misconduct or misbehaviour.

(*7*) No order of removal of Ombudsperson shall be made before an inquiry made in this regard by a person, not below the rank of a retired judge of the High Court in which a reasonable opportunity of being heard shall be given to the Ombudsperson.

(*8*) The Ombudsperson shall be entitled for remuneration and conveyance charges, as may be determined by the University.

(*9*) The Ombudsperson shall decide grievances as mentioned in sub-section (*1*), after giving reasonable opportunity of being heard to both the parties.

(*10*) The Ombudsperson shall hear, settle and decide grievances as per the law, as far as may be practicable, within three months, from the date of filing of the complaint.

(*11*) The University shall establish a Cell headed by the officer of the University not below the rank of the Assistant Registrar for providing administrative assistance to the Ombudsperson.

Right to appeal.

"**86B.** (*1*) Notwithstanding anything contained in any law or contract for the time being in force,—

(*a*) any party which is aggrieved by the decision of the Ombudsperson nominated under this Act; or

(*b*) any teacher or other employee in the University governed by this Act or in affiliated college or recognized institution of any of these universities, other than that managed and maintained by the Central Government, State Government or a local authority, who is dismissed or removed or whose services are otherwise terminated or who is compulsorily retired or who is reduced in rank by the University or management and who is aggrieved, shall have a right of appeal and any appeal against any such order or decision shall lie to the Tribunal.

Mah. VI of 2017.

(*c*) The Tribunal for the University shall be the Tribunal provided under the provisions of section 80 of the Maharashtra Public Universities Act, 2016 for adjudication of disputes between the employees of the University and between the employees of the affiliated or autonomous colleges or recognized institutions of the University, other than those managed and maintained by the Central Government, State Government or local authority and their respective managements.".

Substitution of section 87 of Mah. XXIX of 2014.

11. For section 87 of the principal Act, the following section shall be substituted, namely :—

University fund.

"**87.** (*1*) The University shall establish the following funds, namely :—

(*a*) general fund;

(*b*) salary fund,—

(*i*) for all posts approved by the State Government;

(*ii*) for all other posts separately.

(*c*) trust fund;

(*d*) development and programme fund;

(*e*) contingency fund;

(*f*) any other fund which, in the opinion of the University, is deemed necessary to establish.

(*2*) The following shall form part of, or be paid into the general fund:-

(*a*) Non-salary contribution or grant, received from the Central Government or State Government or University Grants Commission;

(*b*) All incomes of the University from any source whatsoever, including income from fees, other fees and charges;

(*c*) Any sums borrowed from the banks or any other agency, with the permission of the State Government;

(*d*) Sums received from any other source or agency.

(*3*) The salary fund shall consist of all amounts received from the Central Government, State Government or University Grants Commission or any other endowment or contribution received towards full or part payment of the salary and allowances. No amount from this fund shall be utilized for the purpose other than payment of salary and allowances.

(*4*) All income or moneys from trusts, bequests, donations, endowments, subventions and similar grants shall form part of the trust fund.

(*5*) (*a*) The development and programme fund of the University shall consist of all infrastructure development grants received from the State Government, all contributions made by the University Grants Commission for development and research grants received from other funding agencies of the Central Government, United Nations and its affiliates, other international agencies, industry, banks and financial institutions or any person or institution;

(*b*) no amount from this fund shall be appropriated to any other fund of the University or expended for any other purpose;

(*c*) the development and programme fund, shall be utilized in the manner consistent with the object of the programme and as per guidelines of the funding agency on expenditure and audit and shall be granted and approved by the Management Council.

(*6*) The University shall have and maintain a contingency fund under a separate head of the University accounts which shall be used only for the purpose of meeting any unforeseen expenditure.

(*7*) Surplus money at the credit of these funds, including accruals thereto, which cannot immediately or at any early date be applied for the purposes aforesaid shall, from time to time, be deposited in the Nationalized or Scheduled Banks or invested in any other Equity or securities issued by the Corporations having financial participation of the State Government.".

Deletion of sections 88 and 89 of Mah. XXIX of 2014.

12. Sections 88 and 89 of the principal Act shall be deleted.

13. For section 90 of the principal Act, the following section shall be substituted, namely :— Substitution of section 90 of Mah. XXIX of 2014.

"**90.** (*1*) The annual financial estimates (budget) of the University for ensuing financial year shall be prepared by the Finance and Accounts Officer under the direction of the Finance Committee in consonance with the recommendations given by the Executive Council, at least two months before the commencement of the financial year. Annual financial estimates (Budget).

(*2*) The Finance and Accounts Officer shall thereafter forward copies of annual financial estimates (budget) as approved by the Executive Council to the Chancellor, the Commission and the State Government.

(*3*) The Financial year of the University shall be the same as that of the State Government.".

14. For section 91 of the principal Act, the following section shall be substituted, namely :— Substitution of section 91 of Mah. XXIX of 2014.

"**91.** (*1*) The accounts of the University shall be maintained on the basis and principles of double entry accounting system, and the method of accounting to be followed shall be the mercantile system by following the Maharashtra Universities Finance and Account Code prescribed under Uniform statutes issued under sub-sections (10) of section 72 of the Maharashtra Public Universities Act, 2016. Annual accounts and audit report.

Mah. VI of 2017.

(*2*) The accounts of the University shall be audited at least once in every year and in any case within four months of the closure of the financial year by the auditors appointed by the Executive Council from amongst the firms of Chartered Accountants whose partners have no interest in any of the authorities or affairs of the University. The University shall comply with the remarks and discrepancies as shown in the audit report within one month from the receipt of such audit report. The audited accounts shall be published by the University and a copy thereof, along with the copy of the auditor's report shall be submitted to the Chancellor and the State Government within one year of the closure of the financial year.

(*3*) The audited accounts shall be published by the University and a copy thereof, along with the copy of the auditor's report and compliance report shall be submitted to the Chancellor and the State Government and shall be submitted for approval before the Executive Council within six months from the closer of the financial year.

(*4*) The State Government shall cause the audited annual accounts of the University, received by it, shall be laid before each House of the State Legislature.

(*5*) The State Government shall provide for conduct of the test audit or full audit of the accounts of the University at regular intervals by the auditors appointed by the State Government.".

Substitution of section 92 of Mah. XXIX of 2014.

15. For section 92 of the principal Act, the following section shall be substituted, namely :—

Annual Report.

"**92.** (*1*) The Annual Report containing the administrative, academic, research and development and other activities of the University, colleges and institutions under its jurisdiction, for each academic year shall be prepared under the direction of the Executive Council. The report as approved by the Executive Council shall be submitted to the Chancellor and the State Government, within one year from the conclusion of the academic year.

(*2*) The Annual Report shall be laid before each House of the State Legislature by the State Government.".

Amendment of section 94 of Mah. XXIX of 2014.

16. In section 94 of the principal Act,—for sub-section (*1*), the following sub-section shall be substituted, namely :—

"(*1*) The State Government through any officer not below the rank of Deputy Secretary to the State Government shall have the right to cause inquiry or inspection of any affiliated, conducted, or autonomous college, recognized institution or the University;".

Insertion of new section 95A in Mah. XXIX of 2014.

17. After section 95 of the principal Act, the following section shall be inserted, namely :—

Power of Government to appoint officers on deputation.

"**95A.** Notwithstanding anything contained in this Act, if the circumstances so require and the State Government considers it necessary to do so, it may appoint, on deputation, a suitable person possessing the requisite qualifications to perform the duties of the Registrar, Finance and Accounts Officer or the officer on special duty for the examinations and evaluation related work, for a period of not more than one year at a time and not more than three years in aggregate.".

Amendment of Schedule -I to Mah. XXIX of 2014.

18. In the Schedule-I appended to the principal Act,—

(*1*) for entry at Sr. No. 2, for the words "Pune University, Pune" the words "Savitribai Phule Pune University, Pune" shall be substituted;

(*2*) for entry at Sr. No. 9, "North Maharashtra University, Jalgaon" the words "Kavayitri Bahinabai Chaudhari North Maharashtra University, Jalgaon" shall be substituted;

(*3*) for entry at Sr. No. 10, "Solapur University, Solapur" the words "Punyashlok Ahilyabhai Holkar Solapur University, Solapur" shall be substituted.

Amendment of Schedule-II to Mah. XXIX of 2014.

19. In the Schedule- II appended to the principal Act,—

(*a*) in column (*1*),—

(*i*) for the word "Aurangabad" the words "Chhatrapati Sambhaji Nagar" shall be substituted;

(*ii*) for the word "Ahemednagar" the words "Ahilya Nagar" shall be substituted;

(*iii*) for the word "Osmanabad" the words "Dharashiv" shall be substituted ;

(*b*) in column (2), for the words "Pune University" wherever it occurs, the words "Savitribai Phule Pune University, Pune" shall be substituted;

(*c*) in column (3),—

(*i*) for the words "North Maharashtra University Jalgaon" the words "Kavayitri Bahinabai Chaudhari North Maharashtra University, Jalgaon" shall be substituted ;

(*ii*) for the words " Solapur University, Solapur" the words "Punyashlok Ahilyabai Holkar Solapur University, Solapur" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Dr. Babasaheb Ambedkar Technological University Act, 2014 (Mah. XXIX of 2014), is enacted to establish and incorporate a university of technology in the State of Maharashtra and for the matters connected therewith or incidental thereto.

2. For effective academic administration and smooth functioning of the said University and to have uniform provisions for the University similar to provisions applicable to other Public Universities under the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), it is proposed to make certain amendments in the said Act.

3. The salient features of the proposed amendments in the said Act are as follows, namely :—

(*i*) To apply provisions of the Maharashtra State Commission for Higher Education and Development constituted under section 76 of the Maharashtra Public Universities Act, 2016 to this Act.

(*ii*) To rename the Finance Officer as Finance and Accounts Officer.

(*iii*) To specify the role, responsibilities, duties and powers to be given to the Finance and Accounts Officer.

(*iv*) To apply the provisions of the Maharashtra Universities Finance and Accounts Code as prescribed under Uniform Statutes framed under the Maharashtra Public Universities Act, 2016.

(*v*) To provide that the university has to take approval of the Commission for the perspective plan prepared by it before its implementation.

(*vi*) To appoint Ombudsperson to deal with and decide all types of grievances of teachers and other employees of the university, affiliated and autonomous colleges and recognized institutions, other than those managed and maintained by the Central Government, State Government or a local authority.

(*vii*) To provide for appeal against the decision of the Ombudsperson.

(*viii*) To bring clarity in provisions of various funds of University and its utilization.

(*ix*) To provide that the annual financial estimates (budget) shall be prepared by the Finance and Accounts Officer under the direction of the Finance Committee in consonance with the recommendations given and approved by the Executive Council.

(*x*) The accounts of the University shall be maintained on the basis and principles of double entry accounting system and to enable the Government to conduct the test audit or full audit of the accounts of the university at regular intervals by the auditors appointed by the State Government.

(*xi*) The State Government to cause inquiry or inspection of any affiliated, conducted or autonomous college, recognized institution or the University, through any officer not below the rank of Deputy Secretary to the State Government.

4. The Bill seeks to achieve the above objectives.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and
Technical Education.

Mumbai,
Dated the 8th July 2026.

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